

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 5

New IA No. 4543/ND/2022 in IB/1059/ND/2018

IN THE MATTER OF:

Concord Infrastructure Pvt. Ltd.	...	Applicant
Versus		
Shubhkamna Buildtech Pvt. Ltd.	...	Respondent

Order under Section 9 of IBC, 2016.

Order delivered on 26.09.2022

Coram:

MR. DHARMINDER SINGH
HON'BLE MEMBER (JUDICIAL)
DR. BINOD KUMAR SINHA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP : Mr. Abhishek Anand, Mr. Nipun Gautam, Adv.
For Greater Noida Authority : Mr. U. N. Singh, Adv.
For Income Tax Deptt. : Mr. Zoheb Hossain, Mr. Parth Semwal, mr.
Vipul Agrawal, Sr. & Jr. Standing Counsel

ORDER

IA No. 4543/ND/2022:

This application has been filed on behalf of the applicant/home buyer seeking appropriate directions against the respondent to entertain, verify and accept the claim of the applicant. Resolution Plan with respect to Corporate Debtor has already been approved.

At this stage, Learned Counsel for the applicant stated that he wants to withdraw the present application i.e. IA No. 4543/ND/2022 with liberty to approach Monitoring Committee.

In view of the same, the present application i.e IA No. 4543/ND/2022 stands dismissed as withdrawn with the aforesaid liberty.

-Sd-

DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

-Sd-

DHARMINDER SINGH
MEMBER (JUDICIAL)